

Electrical porcelain goods for the Second Plan will aggregate to a total of 6½ crores of rupees, have any proposal to set up a Ceramic factory in the Public Sector been considered; and

(b) whether the Travancore-Cochin Government have asked for any Central aid for a new Ceramic/porecelain factory or for the expansion of the existing factory?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) Yes, Sir.

(b) No, Sir.

#### COMMON PRODUCTION PROGRAMME

\*914. { **Shri Dabhi:**  
**Thakur Jugal Kishore Sinha:**

Will the Minister of Planning be pleased to refer to the reply given to Starred Question No. 726 on the 12th December, 1955 and state:

(a) whether Government have now taken a decision regarding the industries in which a common production programme in the large and small scale sectors was to be formulated; and

(b) if so, what is it?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) No, Sir.

(b) Does not arise.

#### जमशेदपुर में इस्पात का कारखाना

\*९१८. { श्री विभूति मिश्र :  
श्री धार० को० गुप्त :

क्या बाणिज्य और उद्योग मंत्री १५ दिसम्बर, १९५५ को पूछे गये तारांकित प्रश्न संख्या ८६७ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि टाटा लोहा इस्पात कम्पनी जमशेदपुर ने जमशेदपुर में इस्पात के कारखाने के विकास के लिए अमेरिका की सर्वथ्री हेनरी जे० कैसर एण्ड कम्पनी के साथ कन्ट्रैक्ट कर लिया है; और

(ख) यदि हां, तो इस कन्ट्रैक्ट के बारे में सरकार के पास क्या जानकारी है ?

उद्योग मंत्री (श्री कानूनगो) : (क) तथा (ख). सभा की मेज पर एक विवरण प्रस्तुत किया जाता है। [देखिये परिशिष्ट ५, अनुबंध संख्या ५०]

#### LICENSING COMMITTEE

\*920. **Shri M. R. Krishna:** Will the Minister of Commerce and Industry be pleased to state :

(a) whether it is a fact that a licensing Committee has been constituted to regulate the licensing of factories;

(b) if so, what is the basis of selection of members of this Committee;

(c) what are its main functions and what is the life of the Committee; and

(d) whether this Committee will have the powers to select the location for the setting up of factories in under-developed areas ?

**The Minister of Industries (Shri Kanungo):** (a) Yes, Sir. I mean the Licensing Committee set up under the Industries (Development and Regulation) Act, 1951 (LXV of 1951) for the licensing of industrial undertakings.

(b) The Committee consists of officials nominated by the concerned Ministries of the Central Government, the Planning Commission and the State Governments,

(c) The function of the Licensing Committee is to examine all applications for licences under the Industries (Div. & Regn.) Act in the light of the policy and plans of Government and make recommendations to Government whether or not licences should be granted.

The Licensing Committee is a Standing Committee.

(d) While considering the suitability of the location proposed for an industrial undertaking, the licensing Committee takes into consideration, among other factors the state of development of the area in which the industrial undertaking is to be located.